

ITEM NO.57

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 2345/2015

(Arising out of impugned final Judgment and Order dated 28/11/2014  
in CMA No. 34831/2012 passed by the High Court of Judicature at  
Allahabad)

SYED WASIF HAIDER

Petitioner(s)

VERSUS

STATE OF U P & ORS.

Respondent(s)

(With office report)

Date: 08/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Prashant Bhushan, Adv.  
Mr. Govind Jee, Adv.

For Respondent(s)

Mr. Vijay Kumar Shukla, AAG, UP  
Mr. Dinesh Kumar Goswami, Adv.  
Mr. Adarsh Upadhyay, Adv.

Mr. Suresh C. Gupta, Adv.  
Mr. Birendra Kumar Mishra, Adv.  
Ms. Poonam A., Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the Special Leave Petition on Tuesday, the 23rd August,  
2016.

In the meantime, let the counter affidavit be filed by the  
learned counsel appearing for the State of U.P.

Signature Not Verified

(VISHAL ANAND)

(SNEH LATA SHARMA)

Digitally signed by

VISHAL ANAND

Date: 2016.07.09

COURT MASTER

COURT MASTER

10:21:58 IST

Reason: